

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.153/MP/2024

Subject : Petition under 79(1)(f) of the Electricity Act, 2003 seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.

Petitioner : NTPC Renewable Energy Limited (NREL)

Respondent : Rewa Ultra Mega Solar Limited and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NREL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Momai Dey, WRLDC

Record of Proceedings

At the outset, the learned counsel for the Respondent/MPPMCL submitted that the Respondent's reply was ready and sought liberty to file the same.

2. The representative of the Respondent/WRLDC submitted that pursuant to the directions issued *vide* the Record of Proceedings dated 27.5.2026, WRLDC has filed its compliance affidavit dated 23.6.2026 indicating the status of the reactive power support compliance by the Petitioner's Project as per the CEA Standards. She further submitted that as on the date of filing of the affidavit, 6 Nos. of additional inverters were yet to be commissioned. However, they have subsequently been commissioned on 8.7.2026.

3. The learned counsel for the Petitioner also sought liberty to file a rejoinder to the reply to be filed by MPPMCL.

4. Considering the above, the Commission permitted the Respondent/MPPMCL to file its reply within two weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

5. The Petition will be listed for hearing on **27.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)